

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 11.11.2020

Appeal No. 267 of 2020

M/s. Excel Stock Broking Private Limited ...Appellant

Versus

National Stock Exchange of India Limited ...Respondent

Mr. Jaikishan Lakhwani, Advocate i/b J L Legal Advisors for the Appellant.

Mr. Vishal Kanade, Advocate with Mr. Sachin Chandarana, Mr. Rashid Boatwalla and Mr. Pruthvi Dhinoja, Advocates i/b Manilal Kher Ambalal & Co. for the Respondent.

ORDER:

1. We have heard Shri Jaikishan Lakhwani, the learned counsel for the appellant and Shri Vishal Kanade, the learned counsel for the respondent through video conference.

Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench

and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M.T. Joshi
Judicial Member

11.11.2020
msb